

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

(b)

OA NO. 894/2000

This the 1st day of May, 2003

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Jitender Singh s/o Sh. Bhagat Raj
2. Suresh Kumar s/o Sh. Sita Ram
3. Rajesh Kr. Misra s/o Sh. Shyam Sunder Misra
4. Shrieo Raj s/o Sh. Banwari Lal
5. Mukesh
6. Kaptan Singh s/o Sh. Nand Lal
7. Sridhar Mandal s/o Sh. Chander Kant Mandal
8. Manoj Kumar s/o Sh. Vishnu Dev
9. Raju Khan s/o Sh. Ali Mohd.
10. Dharambir s/o Sh. Kishan Lal
11. Kushi Ram s/o Sh. Tula Ram
12. Balwan s/o Sh. Dahni Ram

All re parcel porters whoo have worked at Northern Railway Stations, and their particulars are stated in Annexure A/5.

(By Advocate: Sh. Yogesh Sharma)

Versus

1. Union of India through  
The General Manager,  
Northern Railway, Baroda House,  
New Delhi
2. The Secretary,  
Railway Board, Rail Bhawan,  
New Delhi.
3. The Divisional Railway Manager,  
Northern Railway,  
Bikaner DN, Bikaner.

(By Advocate: Shri R.L. Dhawan)

O R D E R (ORAL)

The matter is fully covered by judgment of Court No.1 in OA-595/2000 Bal Ram and another vs. Union of India which is reproduced below:

1  
Kw

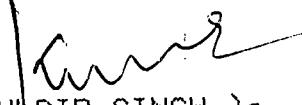


"It is not in dispute that a similar question as in the present original application, had come up for consideration before this Tribunal in O.A.2264/2001 titled Shri Ranvir Singh vs. Union of India & anr. On 22.4.2002, this Tribunal had passed the following order:

"5. In our considered view having regard to the stay of regularisation of parcel porters notwithstanding the directions of the Tribunal by the apex court in Civil Writ Petition 433/98, the present OA is not maintainable at this stage. This OA is accordingly dismissed. However, applicant is granted liberty to approach this court in accordance with law after a final decision is arrived at by the Apex Court in the aforesaid Civil Writ Petition."

2. Once the question involving is- identical and it is not in dispute that it is pending before the Supreme Court, we dispose of the present application on the same terms as already reproduced above. Order is made accordingly. O.A. is disposed of.";

2. In this case also the controversy is about regularisation of parcel porters. Accordingly, this OA is also disposed of on the same terms with the direction to the applicants to file a fresh OA after the decision of the Hon'ble Supreme Court.

  
( KULDIP SINGH )-  
Member (J)

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